

Shri Manubhai Shah: It is a long statement giving all the facts. Later on, the hon. Member can enquire about anything he likes.

Mr. Speaker: Let it be placed on the Table of the House. [See Appendix III, annexure No. 83].

Shri Manubhai Shah: I beg to lay it on the Table of the House.

Mr. Speaker: I have said that wherever there is a long statement a short summary, covering a small paragraph, may be given if that is possible.

Shri Manubhai Shah: That would not do justice to the whole problem. That is why I said that if you permit me I would read the statement. A statement must give all the facts.

Shri Ranga (Tenali): Let it be circulated tomorrow.

Mr. Speaker: It shall be laid on the Table.

Shri Chintamani Panigrahi: We were told that the production of cement has gone up to such an extent that the necessity of control was not there. But in this region, especially Orissa, cement has been controlled, and....

Mr. Speaker: The hon. Member will look into the statement and then put questions tomorrow, if necessary.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF ADMINISTRATIVE VIGILANCE DIVISION

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table a copy of Annual Report of the Administrative Vigilance Division for the period from 1st January to 31st December, 1960. [Placed in Library, See No. LT-2757/61].

NOTIFICATIONS UNDER COMPANIES ACT AND ESSENTIAL COMMODITIES ACT

Shri Manubhai Shah: I beg to lay on the Table a copy of each of the following Notifications:—

(i) G.S.R. No. 221 dated the 25th February, 1961 making certain further alterations in Schedule V of the Companies Act, 1956, under sub-section (3) of Section 641 of the said Act. [Placed in Library, See No. LT-2755/61].

(ii) The Companies (Appeals to the Central Government) (Second Amendment) Rules, 1961 published in Notification No. G.S.R. 258 dated the 4th March, 1961, under sub-section (3) of Section 642 of the Companies Act, 1956. [Placed in Library, See No. LT-2756/61].

(iii) The Non-Ferrous Metals Control (Amendment) Order, 1961 published in Notification No. S.O. 425 dated the 25th February, 1961, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955. [Placed in Library, See No. LT-2758/61].

STATEMENT ON COLLIERY ACCIDENTS

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table a copy of Statement on the accidents in the Simlabahal Colliery on the 27th February, 1961 and in the Budroochuck Colliery on the 5th March, 1961. [See Appendix III, annexure No. 84].

Shri S. M. Banerjee (Kanpur): Nine people died in this accident. You were kind enough to say that after the submission of the report, a discussion may be allowed.

Mr. Speaker: Let him look into the report.